

If the scheme is viable and if the scheme could be successfully worked, then the banks have been given the discretion to advance the money on the basis of the viability of the scheme. It will not be possible to pass a blanket order, saying no security or guarantee need be taken from any applicant belonging to the Scheduled Castes and Scheduled Tribes. Therefore, while every attempt is being made to accommodate as much as possible the request from the entrepreneurs belonging to the Scheduled Castes and Tribes, the test will not be merely security but the viability of the project.

WRITTEN ANSWERS TO QUESTIONS

Revision of Five Year Plan

*123 KUMARI KAMLA KUMARI: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to revise the whole Five Year Plan for the years 1980 to 1985 for proper utilisation of funds in the five year tenure of the present Central Government; and

(b) if so, the details thereof?

THE PRIME MINISTER (SHRI-MATI INDIRA GANDHI): (a) and (b). The Janata and Lok Dal Governments could not finalise any Five Year Plan during their tenure. The question, therefore, of revising the Plan does not arise. The present Government propose to consider the Plan afresh. The new Plan will cover the period 1980—85 and details will be available after the Plan has been finalised.

Transfer of Land for Terminal Building and Car Parking Complex of Cochin Aerodrome

*130. SHRI G. M BANATWALLA: Will the Minister of DEFENCE be pleased to state:

(a) whether the land required from the Naval Authorities for the development of the terminal building and car parking complex of the Cochin Aerodrome has been transferred;

(b) whether Government of Kerala has written to the Defence Minister about the need to expedite the transfer of land in view of the introduction of Boeing service; and

(c) steps taken for expeditious transfer of the required land?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): (a) to (c). 0.86 acres of land was transferred in February 1979. Orders for transfer of further area measuring 2.65 acres have been issued recently and the area is being handed over to the Civil Aviation Authorities.

Rehabilitation of Victims of Riots

*131. SHRI RAM SWAROOP
RAM.

SHRI KUSUMA KRISHNA
MURTHY:

Will the Minister of HOME AFFAIRS be pleased to state what steps Government have taken or propose to take to rehabilitate the dependents of Scheduled Castes and Scheduled Tribes and other minority communities killed during the communal or other riots during March, 1977 to 31st December, 1979?

THE MINISTER OF STATE IN THE THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): A statement is laid on the Table of the House.

Statement

Whenever communal or caste riots take place, the State Governments concerned sanction financial relief to the dependents of the victims to ensure their rehabilitation. There is, however, no uniform pattern in sanction of the financial assistance by the State Governments. In some cases, assistance is also given from Prime Minister's National Relief Fund. According to figures available, an amount of Rs. 35 lakhs approximately was sanctioned by State Governments, the Central Government and from the Prime Minister's National Relief Fund as relief to victims of riots during period March 1977 to 31st December, 1979. Various voluntary and other agencies also contributed a sum of Rs. 60 lakhs approximately for financial assistance to the victims for their families.

The Central Government have recently written to the State Governments suggesting formulation of a scheme for rehabilitation of the victims of atrocities against Scheduled Castes. The ingredients suggested to be included in the scheme are:—

1. Immediate relief.
2. Restoration of the full income-earning capacity of the family of the deceased or incapacitated victims of atrocities through provision of employment and/or self-employment.
3. Provision of work including work under Food-for-Work Programme or other assistance to meet the consumption requirement of the victim-families, until income-earning capacity is fully restored.
4. Education and maintenance of children where there is no bread-winner left and there is no scope for restoring income-earning capacity through provision of employment and/or self-employment.
5. Special arrangements for rape victims, keeping in view the psychological trauma suffered by them.

6. Pucca house building for victims of arson.

7. Adequate financial compensation in view of the outrage suffered by them.

8. Delegation of full powers to the District Collector/Deputy Commissioner/District Magistrate to grant all assistance according to the Scheme.

A similar scheme in respect of dependents of victims belonging to the minority communities is also under consideration to be recommended to the State Governments.

Remission of Colonisation Loans in Andaman and Nicobar Islands

*132. SHRI MANORANJAN BHAKTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government had ordered during 1976 for remission of colonisation loans to the settlers settled under colonisation scheme in the Union Territory of Andaman and Nicobar Islands and a formula was communicated to the Chief Commissioner;

(b) if so, the details of the formula and when the order was issued;

(c) whether Andaman Administration remitted the colonisation loans and if so, to what extent; and

(d) the number of cases still pending, the time by which these are likely to be decided and the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) and (b). A statement is laid on the Table of the House.

(c) and (d). Information is being collected and will be laid on the Table of the House.